

Annexure-4

Name of the corporate debtor: Shree Maheshwar Hydel Power Corporation Limited ; Date of commencement of CIRP: September 27, 2022; List of Creditors as on:10.04.2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted*	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Power Finance Corporation Limited	14-10-2022	20,98,10,86,782	20,96,05,24,749	Term Loan, Default Payment Guarantee and Guarantee Fee	Nil	Nil	No	18.81%	Nil	Nil	2,05,62,033		
2	SEW Infrastructure Limited	12-10-2022	4,49,21,096	4,48,83,288	ICD	Nil	Nil	No	0.04%	Nil	Nil	37,808		
3	MW Corp Private Limited	14-10-2022	1,45,09,675		ICD	Nil	Nil	Yes	Nil	Nil	Nil		1,45,09,675	
4	MW Infra Developers Limited	14-10-2022	1,47,79,01,364		ICD	Nil	Nil	Yes	Nil	Nil	Nil		1,47,79,01,364	
5	MW Unitexx Limited	14-10-2022	7,70,664		ICD	Nil	Nil	Yes	Nil	Nil	Nil		7,70,664	
6	S Kumars Limited	14-10-2022	9,80,672		ICD	Nil	Nil	Yes	Nil	Nil	Nil		9,80,672	
7	Dasna Developers Private Limited	14-10-2022	40,00,00,000		ICD	Nil	Nil	Not Known	Nil	Nil	Nil		40,00,00,000	
8	Hindon River Mills Limited	14-10-2022	10,38,000		ICD	Nil	Nil	Not Known	Nil	Nil	Nil		10,38,000	
9	Raj Infin Private Limited	14-10-2022	10,64,30,000		ICD	Nil	Nil	Not Known	Nil	Nil	Nil		10,64,30,000	
10	Entegra Limited	14-10-2022	1,07,25,00,000		ICD	Nil	Nil	Yes	Nil	Nil	Nil		1,07,25,00,000	
	TOTAL		24,10,01,38,253	21,00,54,08,037					18.85%			2,05,99,841	3,07,41,30,375	

*That as per the Regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the claims are accepted and non-accepted for collation. Therefore, the claims whatever not accepted for collation mentioned in the column "Amount of claim not admitted" due to format limitation.

Notes:

1.Pursuant to second proviso to Section 21 of the Insolvency and Bankruptcy Code, 2016, voting share in CoC has been given to the related party Financial Creditors.

2.That regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016 stipulates that where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3.That in pursuant to aforesaid regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016, the resolution professional has reverified the claims based on the documents available with him. In pursuant to the above, RP also revised the claim amount admitted including the estimates of claims made by IRP under sub-regulation (1) of regulation 14.

4.In view of the non-cooperation from the erstwhile promoters, management and employees of the Corporate Debtor, the claim have been verified and admitted solely on the basis of the information and documents provided/submitted by the claimants. the RP shall have the right to revise the amounts of claims admitted, including the estimates of claims, as soon as may be practicable, on receipt of additional information warranting such revision.